

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 126**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy	...	Petitioners/Applicant
Vs		
M/s. Granite Gate Properties Pvt Ltd.	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code(CIRP)**

**Order delivered on 14.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. H.C. SURI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the IRP	Mr. Vinod Kr. Chaurasia, CA, Mr. Alok Kumar, Adv. Ms. Somya Yadav, Ms. Snigdha Singh, Advs.
For the Applicant	: Ms. Varsha Banerjee, Mr. Kunal Godhwani, Advs.
For the AR	: Mr. Rakesh Kumar, Ms. Chetna Bisht, Ms. Aashish Khattar, Advs.


**ORDER**

**CA-261(PB)/2019**

Ld. Counsel for the applicant namely Lotus Panache Welfare Association states that the CoC has been reconstituted and she applies for withdrawal of the application.

Dismissed as withdrawn.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(H.C. SURI)**  
**MEMBER (TECHNICAL)**